NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

32. C.P. (IB)/696(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024

NAME OF THE PARTIES:- **Bank of Maharashtra**
V/s
Mrs. Reena Nitin Kale

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 696(MB)2023

Present:- Counsel, Meet Pandya appeared for the Financial Creditor through VC
Counsel, Vedanshi Shah i/b Mahalakshmi Ganapathy appeared for the RP through VC.

It has been pointed out by the Counsel for the RP that court notice was issued to the Personal Guarantor which has been received back undelivered. Counsel appearing for the RP seeks time to place on record affidavit of service enclosing therewith a copy of the notice which was undelivered. Let the needful be done at least two days before the next date of hearing. List this matter for further consideration on **23.08.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT